IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.7305 of 2019

Phulan Prasad …. Petitioner

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rajiv Nandan Prasad, Adv.
For the Respondent-State : Mr.Ashish Kr.Thakur, AC to AAG-III

Order No.4 : Dated 24th June, 2020

Heard Mr. Rajiv Nandan Prasad, the learned counsel appearing for the petitioner and Mr.Ashish Kr.Thakur, AC to AAG-III appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ashish Kumar Thakur, the learned A.C to Mr. Ashutosh Anand, the learned AAG-III appearing on behalf of the respondent State of Jharkhand submits that the Law Officers have been changed in the State of Jharkhand and therefore this matter may be taken up after a week to enable him to collect the file and assist the Court.

Post the matter on 02.07.2020.

Let name of Mr. Ashish Kr. Thakur, AC to AAG-III be reflected in the cause list on behalf of the respondent State.

(**Sanjay Kumar Dwivedi, J.**)

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